

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 453/GT/2020**

Subject : Petition for revision of tariff for the period 18.5.2018 to 31.3.2019 after truing up exercise and determination of tariff for the period 2019-24 in respect of Kishanganga Power Station

Petitioner : NHPC Limited

Respondents : Power Development Department & 2 Ors.

Date of Hearing : **28.7.2022**

Coram : Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri Rajiv Shankar Dwivedi, Advocate, NHPC  
Shri Ajay Shrivastava, NHPC  
Shri Mohd. Faruque, NHPC  
Shri Piyush Kumar, NHPC  
Shri Brijesh Kumar Saxena, UPPCL

**Record of Proceedings**

The Petition was called out for virtual hearing.

2. During the hearing, the learned counsel for the Petitioner made detailed oral submissions in the matter. He further submitted that rejoinder to the reply filed by the Respondents have been filed. The learned counsel however prayed that the Petitioner may be permitted to file certain additional documents with regard to the impact of GST in the matter. The request of the Petitioner was permitted by the Commission.

3. The representative of the Respondent UPPCL referred to his reply and made detailed oral submissions in the matter.

4. The Commission after hearing the parties, directed the Petitioner to submit the following additional information, after serving copy to the Respondents, on or before **22.8.2022**:

**For the 2014-19 Tariff Period**

- (i) RCE, if any, for the additional capital expenditure incurred;
- (ii) Revised tariff forms for the 2014-19 and 2019-24 period in line with Review Petition No. 1/RP/2020.



- (iii) Details of initial spares, original capital cost and R&R expenses, Plant & Machinery cost for the project as on the cut-off date;*
- (iv) Duly filed Form -5, 5(A), 5(B), 5(C) as on the cut-off date;*
- (v) Reconciliation of the capital cost claimed with audited figures as on COD of unit-1 and station COD.*
- (vi) Clarification as to the actual date of payment of arrears on account of wage revision.*
- (vii) Impact on actual O&M expenses for claiming normative at 2% instead of 2.5%.*

**For the 2019-24 Tariff Period**

- (i) Details regarding the approval of the competent authority for expenditure claimed beyond the approved RCE;*
- (ii) Revised tariff forms for 2019-24 period in line with Review Petition No. 1/RP/2020;*
- (iii) Break-up of the original approved RCE duly reconciled with the additional capital expenditure claimed within the original scope;*
- (iv) Submit the rationale for claiming wage revision and GST during the 2019-24 period.*

5. The Respondents shall file their replies by **3.9.2022**, after serving copy to the Petitioner, who may file its rejoinder, if any, by **10.9.2022**. Pleadings shall be completed by the parties within the due dates mentioned and no extension of time shall be granted.

6. Subject to the above, order in the petition was reserved.

**By order of the Commission**

**Sd/-**  
(B. Sreekumar)  
Joint Chief (Law)

